

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.84/MP/2018

Subject : Petition under 79 (1)(b) and (f) for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI Scheme of the Gol

Petitioner : Adhunik Power & Natural Resources Limited (APNRL)

Respondent : TANGEDCO & others

Date of hearing : **12.4.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present: Shri Ramji Srinivasan, Senior Advocate, APNRL
Shri Hemant Singh, Advocate, APNRL
Shri Nishant Kumar, Advocate, APNRL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri G. Umapathy, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for TANGEDCO submitted that the levellised tariff of Rs 4.91 / kWh was adopted by the TN State Commission under section 63 of the Electricity Act, 2003. He further submitted that in terms of the discount of Rs 0.03 per unit offered by the Petitioner under the SHAKTI scheme, it is noticed that if the fuel source of linkage is adopted for the entire period of the contract, the financial implication for TANGEDCO would be revised from Rs 4.91 / kWh to Rs 4.94 / kWh, which is at variance with the tariff approved by the said Commission.

2. In response to the above, the learned counsel for the Petitioner submitted that it was willing to offer discount of Rs 0.03 per unit on the levellised tariff of Rs 4.91 / kWh under the SHAKTI scheme. This was agreed to by the learned counsel for the respondent, TANGEDCO.

3. The Commission observed that based on mutual consent as above, the parties, may enter into amended PPA or supplementary PPA incorporating the above and submit the same for approval of the Commission.

4. Matter shall be listed for hearing after filing of the amended PPA / supplementary PPA by the Petitioner.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

